HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

Roc No.74/Judl/2021

Dated:26-7-2021

NOTIFICATION

The Honourable Court, while allowing bail application in Criminal Petition No.3933 of 2021 on 22-7-2021, issued the following guidelines - to all the Principal District Judges and other Judicial Officers in the State; Advocates of all the Bar Associations in the State; The Principal Secretary for Home Affairs, Andhra Pradesh; Director General of Police, Andhra Pradesh; Director of Prosecution; Public Prosecutors; Police Officers/Station House Officers; and Jail authorities in the State - to be effective from 26-7-2021, to obviate the delay in producing the bail orders before the Subordinate Courts and release of the accused on bail, which shall be in force until further orders or suitable Rules are framed in this regard:

- (a) Parties/Advocates shall download the bail order copies from the High Court's Website along with case details which are available in the case status information:
- (b) While filing the memo on behalf of accused for furnishing sureties, the Advocate shall State in the memo that he/she has downloaded the order copy from the High Court's Website. The concerned Administrative Officer/Chief Ministerial Officer of the Court shall verify the order from the High Court's Website and make an endorsement to that effect and then shall place the same before the Court.
- (c) The Public Prosecutor shall also obtain necessary instructions in this regard and assist the Court.
- (d) The Presiding Officer, on the same day, shall dispose of the same and dispatch the release order to the concerned jail authorities forthwith through email or any other electronic mode;
- (e) In cases of anticipatory bail, the burden to verify the authenticity of the copy is on the concerned Station House Officer and, if necessary, he should obtain necessary instructions from the Public Prosecutor's Office and complete the process on the same day expeditiously as per law.
- (f) The Principal Secretary for Home Affairs, Andhra Pradesh; the Director General of Police, Andhra Pradesh; and the Director of Prosecution, shall sensitize the Police Officers/Station House Officers/Public Prosecutors under their control for effective implementation of the aforesaid directions;
- (g) All the Principal District Judges in the State shall sensitize all the Presiding Officers under their control for effective implementation of the aforesaid directions; and
- (h) All the Bar Associations in the State shall follow the aforementioned directions for effectively addressing their client's cause.

REGISTRAR (JUDICIAL)